

12.03 hrs

Title: Regarding passing of the High Court and Supreme Court Judges (Salaries and Condition of Service) Amendment Bill, 2009 and the National Capital Territory of Delhi Law (Special Provisions) Bill, 2009 by the Rajya Sabha on 19th February, 2009.

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

- (i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the High Court and Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill, 2009, which was passed by the Lok Sabha at its sitting held on the 19<sup>th</sup> February, 2009 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 24<sup>th</sup> February, 2009 agreed without any amendment to the National Capital Territory of Delhi Law (Special Provisions) Bill, 2009 which was passed by the Lok Sabha at its sitting held on the 19<sup>th</sup> February, 2009."

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